

gora was given any grant during 1960-61 to 1964-65 for disbursement of stipends to trainees under the practical training scheme of the Government of India;

(b) if so, the amount thereof in each year and whether it was satisfactorily utilised;

(c) which other institutions received grants under this head and when and how much;

(d) whether their utilisation has been reviewed; and

(e) if so, the results thereof?

The Minister of Education (Shri M. C. Chagla): (a) The Central Fuel Research Institute at Jealgora was given funds during 1960-61 to 1964-65 for disbursement of stipends to trainees undergoing practical training at the Institute.

No grants are given to institutions under this scheme.

(b) The amounts given to the Institute during the period 1960-61 to 1964-65 are as follows:—

Year	Amount given	Amount disbured	Am unt refunded
1960-61	2,351.62	2,171.89	179.73
1961-62	3,236.45	2,684.84	551.61
1962-63	6,188.38	5,641.45	546.93
1963-64	8,994.57	7,937.42	1,057.15
1964-65	9,920.96	Not finally intimated	..

The aforesaid table indicates that the amounts for all the years have been properly utilised.

(c) to (e). The required information is being collected from the Regional Offices of the Ministry and the Directorate of Practical Training in Mining, Dhanbad.

District Gazetteers

2003. Shri Rama Chandra Mallick: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the amount of grant given by the Central Government to the Government of Orissa for compilation and printing of District Gazetteers during 1963-64; and

(b) the financial assistance given or proposed to be given during 1964-65?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) Rs. 6,000 was given to the Government of Orissa during 1963-64 as Central grant-in-aid for compilation of District Gazetteers. As no District Gazetteer was published during the year, no grant for printing was given.

(b) No financial assistance was given to the Government of Orissa during 1964-65.

Allowance to Detenus in Viiyoor, Kerala

2004. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

(a) the daily extra allowance paid to the detenus kept in Special Sub-Jail, Viiyoor, Kerala;

(b) when this amount was fixed;

(c) whether Government have received any representation about the inadequacy of this allowance and for its revision; and

(d) if so, the action Government propose to take in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Rs. 8.00 per month. In addition, Class I and Class II security prisoners are allowed to receive Rs. 20.00 and Rs. 10.00 respectively at intervals of not less than a month, and may spend those funds or a similar sum from their own private funds to supplement the amenities of life in the jail.

(b) In 1963.

(c) and (d). Yes, Sir. The representation will be considered.